

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 157/MP/2015

- Subject : Petition under Section 79 (1) (b) of the Electricity Act, 2003 read with Article 13.2(b) of the Power Purchase Agreement dated 22.4.2007(as amended from time to time) seeking adjustment of tariff for increase/ decrease in revenue/costs of Coastal Gujarat Power Limited due to Change in law during the operation period for the financial year 2011-12, 2012-13 and 2013-14.
- Date of hearing : 3.9.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Shri Dr. M.K. Iyer, Member
- Petitioner : Coastal Gujarat Power Limited
- Respondents : Gujarat Urja Vikas Nigam Limited and others
- Parties present : Shri Samir Malik, Advocate, CGPL
Shri M.G. Ramachandran, Advocate, GUVNL
Shri Ranjitha Ramachandran , Advocate, GUVNL
Shri Shubham Arya , Advocate, GUVNL
Ms. Superna Seshadri, Advocate, PSPCL

Record of Proceedings

Learned counsel for PSPCL submitted that the petitioner has filed additional submission on 2.9.2015 and requested for time to file reply to the petition and additional submission.

2. Learned counsels for GUVNL, Haryana and distribution companies of Rajasthan submitted that reply to the petition has already been filed.

3. The Commission directed PSPCL to file its reply on affidavit by 14.9.2015 with an advance copy to the petitioner, who may file its rejoinder, if any, by 24.9.2015.

4. The Commission further directed the petitioner to furnish year-wise ex-bus actual generation and schedule generation on or before 18.9.2015. The Commission directed

that due date of filing the reply, rejoinder and information shall be complied with and no further extension on that account shall be granted.

5. The petition shall be listed for hearing on 15.10.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**